

provide legal protection to clear the backlog of vacancies reserved for SCs/STs;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c). No such proposal is under consideration of the Govt.

Technical Training Institute with Swiss Aid

6613. SHRI P. C. THOMAS: Will the PRIME MINISTER be pleased to state:

(a) the details of functions of the Technical Training Institute being run with Swiss aid at Chandigarh;

(b) whether the Swiss Agency has proposed to assist some similar institutes in other States also; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) The Indo-Swiss Training Centre (ISTC) established with Swiss Aid at the Central Scientific Instruments Organisation, Chandigarh., a laboratory of CSIR, has the basic objective to impart high grade technician level training in precision work. It conducts following courses:

1. 3-year integrated Diploma course in Instrument Technology.

2. 4-year Advanced Diploma course in Die and Mould making.

3. 1-year Post-Diploma Course in Industrial Electronics.

(b) and (c). Yes, Sir. The Swiss agency is assisting the Department of Electronics with a project for improving the quality of training in selected Engineering Colleges, Centres for Electronics Design and Training, Polytechnics in different states for Electronic Industry.

Violation of Land Allotment Rules by Private Hospitals

6614. SHRI GEORGE FERNANDES: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the terms and conditions for providing land to private hospitals by the Delhi Development Authority;

(b) whether most of the 'High-Tech' hospitals are violating the stipulated norms and neglecting the poor; and

(c) if so, the remedial steps proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) Besides the usual terms and conditions for the allotment of land to institutions, including hospitals, as provided under Rule 20 of the DDA (Disposal of Developed Nazul Land) Rules, 1981, land at concessional rates is allotted to private hospitals with the following additional terms and conditions:

(i) The hospital will serve as general public hospital with atleast 25% of the beds reserved for free treatment for the weaker sections of the society.

(ii) The OPD of the hospital will provide free services to the patients falling in the indigent category.

(b) It has been found that some of the

hospitals are not fulfilling these commitments made at the time of allotment .

(c) The Delhi Administration has taken the following remedial steps:-

1. The allotment letters have been scrutinised and the hospitals inspected to see the quantum of free work being done by them.
2. These institutions have been asked to abide by the stipulations and do the requisite free work. A quarterly report on free work done by these institutions has been asked for.
3. In spite of this, if the hospitals fail to do the requisite free work, the Delhi Development Authority will be asked to take necessary action which may include determination of the lease.

Handling of Imported Potash at Major Ports

<i>Year</i>	<i>MOP</i>	<i>SOP</i>
1988-89	14.51	0.14
1989-90	15.00	0.22
1990-91	13.89	0.59
1991-92 (upto 31.1.1992)	15.70	-

(Qty in lakh tonnes)

(b) and (c). The handling charges for MOP and SOP payable to Indian Potash Limited, are based on weighted average cost per tonne for all the ports. The weighted

6615. SHRI JEEWAN SHARMA: Will the PRIME MINISTER be pleased to state:

(a) the total quantity of Murate and Sulphate of Potash imported during last three years and current year upto January 1992, year-wise;

(b) the remuneration amounts paid per tonne for handling of above goods from different ports to destinations of Indian Potash Limited during the last three years and current year; year-wise; and

(c) the break-up of price fixation for handling of above goods to Indian Potash Limited during the last three years and this years from different ports to destination?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZER (DR. CHINTA MOHAN): (a) The quantity of Murate of Potash and Sulphate of Potash handled at the major ports during the last three years and the year 91-92 (upto January, '92) was as under:-

average rate per tonne paid to Indian Potash Limited during last few years is indicated below: